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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 1038/94

Between:

K. John

Date of Order: 5.1.95.

...Applicant.

And

Director of Accounts, (Postal)  
Hyderabad.

...Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI (J) MEMBER (A)

The Tribunal made the following Order:

Heard learned counsel for both the parties at length.

Admit. Sri Ramakrishna Rao, counsel for the applicant states that this matter is covered by the judgment rendered in OA 842/91 dt. 24.2.94 (copy on record).

Learned counsel for the Respondents is directed to find out if any one senior to the applicant from the same cadre was promoted to PSOs Group-B in 1992. The Respondents will also produce the relevant documents. The promotion of the applicant to HSG-I is in conformity with the recruitment rules or not.

Post the case for further hearing after two weeks before the Single Member Bench.

*Y.L.K.R.* P.195  
DEPUTY REGISTRAR (J)

To

1. The Director of Accounts (Postal), Hyderabad.
2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
4. One copy to spare.

Y.L.K.R.

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

DATED : 5-1-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

O.A. NO. 1038/94

Admitted and Interim directions  
issued.

Allowed

Disposed of with Directions

Dismissed

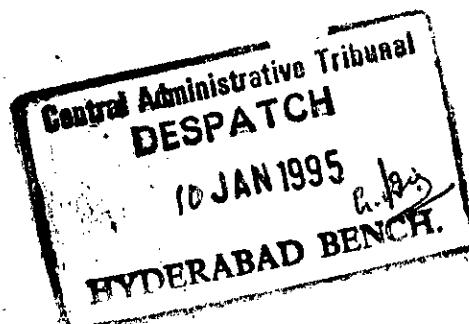
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

*posting to work  
post office  
Leave leave  
S.M.P  
YLKR*



*E.G.*